

83

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.1405/95.

Date of decision: 12th June, 1998.

Between:

M.Ramachandra Rao. ... Applicant

and

1. The Telecom District Engineer, Ongole.
2. The General Manager, Telecom Hyderabad Area, Secunderabad.
3. The Chief General Manager, Telecommunications, Hyderabad.
4. The Telecom District Manager, Kurnool.

Respondents.

Counsel for the applicant

Counsel for the respondents: Sri K.Ramulu.

JUDGMENT

Hon'ble Sri R. Rangarajan, by Member ( A )

Heard Sri K.Venkateswara Rao for the applicant

and Ms. Rukmini for Sri Ramulu for the respondents.

1

: 2 :

The applicant in this O.A., while working as Accounts Officer was communicated the adverse entries made in the Confidential reports for the year 1991-92 (1-4-992 to 4-7-1992) through Lr.No.TDM/KNL/93/00/4 dated 5.5.1993 by TDM., Kurnool (Annexure & A II Page 11 to the O.A.). Against those remarks the applicant submitted a detailed representation dated 2.7.1993 (Annexure AIII pages 13 to 38 to the O.A.) which was disposed of by the General Manager Telecom, Hyderabad Area who is the Accepting Authority by Memo No.TAH/ST/26-6/MRR dated 21.1.1994.

Aggrieved by the reply given the applicant has filed this O.A., for setting aside the ~~impugned~~ letter No. TDM/KNL/93/00/4 dated 5.5.1993 issued by TDM Kurnool and Letter No.TAH/ST/26-6-/MRR dated 21.1.1994 issued by the Respondent No.2 by holding them as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution.

The contentions raised in this O.A., are similar to the contentions raised in O.A.1255/95. Though the reply of the 2nd respondent dated 21.1.1994 is not enclosed, I have called for the reply from the Telecom Authorities present in the court. I have gone through the reply. The reply is more or less on the same lines as was given to the applicant when he requested for expunging the

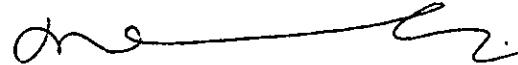
adverse entries for the year 1991-92 for which he has filed O.A.1255/95. The observations made by me in the judgment in O.A.1255/95 equally holds good in this O.A. also. Hence, I am of the opinion that the case should be remitted back to Respondent No.2 for reconsideration of the case once again de novo.

In that view of the matter, the following directions are given:

- i) The impugned letter No. TAH/ST/26-6/MRR dated 21.1.1994 issued by the 2nd respondent herein is hereby set aside;
- ii) The case is remitted back to Respondent No.2. for reconsideration once again de novo and for issuing a reasoned order after considering <sup>in his representation</sup> all the points and contentions raised by the applicant and also keeping in view the observations made in this judgment.

Time for compliance is three months from the date of receipt of a copy of this Order.

The O.A., is ordered accordingly. No costs.



R.RANGARAJAN,  
Member(A)

Date: 12-6-1998.

-----

Dictated in open Court.

  
D.R. 12-6-1998

OA.1405/95

Copy to:-

1. The Telecom District Engineer, Ongole.
2. The General Manager, Telecom Hyderabad Area, Secunderabad.
3. The Chief General Manager, Telecommunications, Hyderabad.
4. The Telecom District Manager, Kurnool.
5. One copy to Mr. K. Venkateswara Rao, Advocate, CAT., Hyd.
6. One copy to Mr. K. Ramulu, Addl. CGSC., CAT., Hyd.
7. One copy to O.R.(A), CAT., Hyd.
8. One duplicate copy.

srr

27/98  
II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

DATED: 12/6/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO. 1405/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

